

**Dr. Satish Chandra Committee**

214. SHRI A. INDRAKARAN REDDY : Will the PRIME MINISTER be pleased to state :

- (a) whether the Committee headed by Dr. Satish Chandra has submitted its report;
- (b) if so, the details of its recommendations; and
- (c) the Government's reaction thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) Yes, Sir.

(b) and (c). Dr. Satish Chandra Committee, which examined the demands for introduction of all the Indian Languages included in the VIIIth Schedule to the Constitution as a medium in all the examinations of UPSC and for discontinuance of compulsory English paper in these examinations, submitted its report to the Government in 1990. The Government is still examining its recommendations. As the issues are important and have evoked diverse reactions, Government's effort is to arrive at a consensus.

**Prime Minister Rozgar Yojana**

215. SHRI SUDHIR SAWANT : Will the Minister of INDUSTRY be pleased to state :

- (a) the details of the applications pending with the Office of the Commissioner of Industries, Government of NCT of Delhi, CPO Building, Kashmere Gate, Delhi since October, 1993 under PMRY;
- (b) the reasons for their pendency of applications received in October, 1993 in each case;
- (c) whether any responsibility has been fixed by the Government in this regard;
- (d) if not, the reasons therefor;
- (e) whether any action is proposed to be taken against the erring officials;
- (f) if not, the reasons therefor;
- (g) whether any stipend is being paid to the trainees under the scheme during the period of compulsory training for the beneficiaries;
- (h) if so, the details thereof; and
- (i) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNA CHALAM) : (a) As per the reports received from the office of the Commissioner of Industries, Government of National Capital Territory of Delhi, they have

no applications pending with them under PMRY. All the applications under PMRY received by the office of the Commissioner of Industries have been screened and eligible application sponsored to the banks for sanctioning/ disbursement of loans. Some of the applications sent to the banks are however being returned from time to time for diverting to other banks or for some clarification. Such applications are sent back after re-allocation of the banks on giving clarification where required. This is a continuous process.

- (b) Not applicable in view of (a) above.
- (c) Not applicable in view of (a) above.
- (d) Not applicable in view of (a) above.
- (e) Not applicable in view of (a) above.
- (f) Not applicable in view of (a) above.
- (g) Yes, Sir.

(h) 518 candidates have already been disbursed stipend amounting to Rs. 2,00, 876/-. Cases which were sanctioned during 1993-94 were given stipend @ Rs. 500/- per trainee. Cases sanctioned during 1994-95 onwards are being given stipend @ Rs. 300 per trainee. Trainees under service and business category being trained from Feb., 96 will be given stipend @ Rs. 150/- per trainee as training period has been reduced to 10 working days. However, trainees under Industry category will continue to get stipend @ Rs. 300/- per trainee as per guidelines issued by DC (SSI).

- (i) Not applicable in view of above.

**Ministries Without Secretary**

216. SHRI SRIBALLAV PANIGRAHI : Will the PRIME MINISTER be pleased to state :

- (a) the details of Ministries without Secretary as on 15th February, 1996;
- (b) the reasons for not filling up the posts; and
- (d) the details of the SC/ST IAS officers appointed as Secretaries since April, 1995 till date ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) No Ministry was without a Secretary as on 15.2.1996.

- (b) Does not arise in view of (a) above.

(c) One Scheduled Tribe and 3 Scheduled castes IAS officers were appointed as Secretaries since April, 1995.

**Increase in Pension**

217. SHRI ANNA JOSHI :

PROF. PREM DHUMAL :

Will the PRIME MINISTER be pleased to state :

(a) whether one time increase in the pension as per the rank of soldiers was agreed upon from January 1, 1992 and implemented;

(b) if so, the details thereof;

(c) the total amount incurred by the Government annually on account of one-time increase in pension;

(d) whether as per a clause of this agreement, some percentage of the one time increase is reduced if the retired soldier serves for one year and more in any Government, Semi-Government or Public Undertakings after his discharge from the army;

(e) if not, the reasons therefor;

(f) whether the Government propose to reconsider to discontinue this clause; and

(g) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE-RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes, sir. Orders for payment of One Time Increase (OTI) in pension of those Armed Forces personnel who retired before 1.1.1986 were issued on 16.3.1992 and 25.2.1994. These orders are effective from 1-1-1992 and have since been implemented.

(b) Upto 31.12.1995, 5,72,828 Armed Forces pensioners have been sanctioned OTI in their pension.

(c) It is estimated that the scheme of OTI would involve an expenditure of Rs. 140 crores per annum.

(d) to (g). As per the orders, those Armed Forces pensioners who retired before 1.1.1986 and were re-employed for less than 10 years in civil posts under the Government or under Public Sector Undertakings, semi-Government organisations, etc., have been granted OTI in their pension on a graded scale depending upon the period of their re-employment. The Armed Forces pensioners re-employed for 10 years or more are not eligible for OTI. Armed Forces pensioners who retired before 1.1.1986 have been granted one time increase in their pension of the consideration that they had truncated career and retired from service much earlier than their counterparts in the civil services. Since this condition is not fulfilled in the cases of those Armed Forces pensioners who get employment in civil services after retirement from the Armed Forces and continue in service till the normal date of retirement in civil and earn second pension, they have not been granted OTI.

[Translation]

#### Opening of Central University

218. DR. LAL BAHADUR RAWAL : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to open Central University in the country during 1996; and

(b) if so, the details thereof, state-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) and (b) Bills for establishment of Antarrashtriya Hindi Vishwavidyalaya and Maulana Azad National Urdu Univesity are pending consideration in Parliament.

#### Crash of Aircraft

219. SHRI SANTOSH KUMAR GANGWAR : Will the PRIME MINISTER be pleased to state :

(a) the number of aircraft crashed due to bird-hit at Bareilly Air Force Aerodrome during the last three years;

(b) the financial loss suffered as a result thereof; and

(c) the steps being taken to prevent the recurrence of such accidents in future ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE-RESEARCH AND DEVELOPEMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (c). No IAF Aircraft has crashed at Bareilly due to bird hit during the last three years. Hence, no financial loss has been suffered in this regard.

[English]

#### Illegal Occupation of Flats

220. SHRI SYED SHAHABUDDIN : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the number of Government accommodation units of Type I to Type VI, type-wise, available for allotment to the entitled persons as on April 1, 1995;

(b) the categories of entitled persons for each type of accommodation;

(c) the total number of units which stood duly allotted on April 1, 1995, type-wise ;

(d) the total number of out of turn allotments included in the above, type-wise;

(e) the total number of units which are under non-entitled but authorised occupation as on April 1, 1995, type-wise;

(f) the total number of units which are under non-entitled and unauthorised occupation as on April 1, 1995, type-wise;

(g) whether the Government have formulated any guidelines for out of turn allotment and for allotment to non-entitled persons; and

(h) the steps taken by the Government for vacation of unauthorised occupants, entitled or non-entitled ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION)